

Bill further to amend the Government of Union Territories Act, 1963.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill further to amend the Government of Union Territories Act, 1963.”

*The motion was adopted*

SHRI SHANTARAM NAIK : I introduce the Bill.

### INDIAN PENAL CODE (AMENDMENT) BILL\*

(Insertion of new sections 298A and 298B)

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1960.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1960.”

*The motion was adopted*

SHRI SHANTARAM NAIK : I introduce the Bill.

### CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new article 44A)

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill further to amend the

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Constitution of India.”  
(The motion was adopted.)

SHRI SHANTARAM NAIK : I introduce the Bill.

### CONSTITUTION (AMENDMENT) BILL

(Insertion of new article 16A, etc.)—Contd.

[English]

MR. CHAIRMAN : The House will now take up further consideration of the following motion moved by Shri G.M. Bantawalla on the 7th March, 1986, namely :

“That the Bill further to amend the Constitution of India, be taken into consideration.”

Mr. Somnath Chatterjee, you have already taken 15 minutes.

SHRI SOMNATH CHATTERJEE (Bolpur) : That was an old chapter. I am happy that today the hon. Law Minister has been re-inforced by the Planning Minister's presence and also of the inattentive Water Resources Minister.

On the last occasion, I said that this matter should not be treated as a mere matter of legal formulation but should be treated as a matter of commitment, so far as government is concerned. I had requested the presence of the other Ministers. I find the inattentive Water Resources Minister and the inattentive Planning Minister. Only on the 25th of February, 1986, in reply to a question in the other House, it had been stated by the Government that as on 31st December, 1985, the number of unemployed was 262.69 lakhs. This obviously is the figure of urban unemployed, because we do not have any statistics of the rural unemployed. The answer also says, as on 30th June, 1985, the number of educated unemployed mounted to 132.62 lakhs. I am happy to see the State Finance Minister also. This is the magnitude of the problem. Now, I am not saying that the hon. Ministers are not aware of, or